

**HIGH COURT OF PUNJAB AND HARYANA, CHANDIGARH**

588/SPL/II.D.17 (Rule G 11)

Dated: 24.12.2025

**CIRCULAR**

Hon'ble the Chief Justice and Judges have been pleased to direct that henceforth, all the Courts in the States of Punjab, Haryana and U.T. Chandigarh other than the High Court, shall be referred to as "District Courts/District Judiciary/Trial Courts". The terms "Subordinate Judge/Subordinate Courts/Lower Courts" shall not be used in the official correspondence as well as in the judicial functioning of the High Court as well as the District Courts, unless the same is inevitable.

  
Registrar General